

HIGH COURT OF DELHI : NEW DELHI

No. :406 /Filing/DHC/2024  
Dated:02.08.2024

Circular

It is reiterated for the kind notice of all the concerned that Hon'ble IT Committee has directed that impugned order should be made first Annexure with the Main Case and each and every case/matter/petition/appeal etc. on the Appellate Side must be filed as per the Master Index (Appellate Side) attached herewith.

Order by

Sd/-  
(P.K. Uppal)  
Registrar (Filing)

Endst. No. 406-415/Filing/DHC/2024 Dated: 02.08.2024

**Copy forwarded for information to:-**

1. The Secretary General, Supreme Court of India, Tilak Marg, New Delhi.
2. The President/Secretary, Supreme Court Bar Association, Supreme Court, New Delhi.
3. The President/Secretary, Delhi High Court Bar Association, Delhi High Court, New Delhi.
4. The President/Secretary, Bar Association, Tis Hazari Courts/Patala House Courts / Karkardooma Courts/Rohini Courts/Dwarka Courts/Saket Court Complex.
5. The Secretary, Bar Council of India, 21, Rouse Avenue, Institutional Area, New Delhi- 110002.
6. The Secretary, Bar Council of Delhi, 2/6, Siri Fort Institutional Area, Khel Gaon Marg, New Delhi-110049.
7. P.A. to Registrar General, Delhi High Court.
8. ✓ PA to Registrar (Computer) for uploading the same on the website of this court under the heading of Notifications and Practice Directions.
9. Guard File.
10. Notice Board.

*Ajit Aswani*  
Ajit Aswani  
Joint Registrar (Filing)

*It is approved by*  
*Please upload* - *Worthy Registrar (F.T.)*

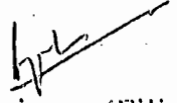
*W.P.T.*  
*AJIT (T. Cell)*  
*05/08/2024*  
*Mr. Ranjan*

*05/08/2024*  
*05/08/2024*

Master Index (Appellate Side)

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Note: Every Annexure/Document should be properly paginated.

  
Joint Registrar (Filing)